

accepted by the Government of India excepting those regarding inclusion of 8 new blocks which did not meet the criteria laid down for inclusion of new areas under the Programme.

Sub-Standard and Adulterated Pesticides

4579. SHRI K. MALLANNA : Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have received complaints regarding high prevalence of sub-standard and adulterated pesticides from some States ; and

(b) if so, the names of such States and the steps Government have taken or are being taken to protect the interests of agriculturists and horticulturists from this evil practice ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN): (a) and (b). From the reports received from the insecticides laboratories of various States and the findings of the survey teams constituted by the Government of India to report on the status of quality control of the insecticides, the Government observe that sub-standard insecticides are being sold in varying quantities in all the States and Union Territories ;

The Government of India has taken the following steps to protect the interests of agriculturists and horticulturists for maintaining the quality of pesticides:—

- (i) The States have been requested to strengthen the laboratories facilities ;
- (ii) The Central Government has earmarked a capacity of analysis of 1200 samples per year from those States and Union Territories where the laboratories are not existing/not fully functioning.

(iii) The State Governments have been requested to tighten the enforcement machinery ; and

(iv) Training courses have been arranged and are being arranged for the training of State functionaries especially the Insecticides Inspectors.

Sub-Standard Material used in D.D.A. Flats

4580. SHRI VIJAY KUMAR YADAV: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether the residents of Prasad Nagar Phase-II, Delhi have demanded compensation for flats in Prasad Nagar constructed by D.D.A. as they are spurious and under specification ; and

(b) if so, the details thereof and Government's reaction thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Western Kosi Canal

4581. SHRI HARINATHA MISRA: Will the Minister of IRRIGATION be pleased to state:

(a) the year in which the Western Kosi Canal Project was taken up for execution and the year when it is expected to be completely executed ;

(b) (i) when the execution was taken up on the Indian side and has the execution of the project been hampered, in any way, and where ; (ii) whether construction work of Jhanjharpur Branch Canal was scheduled to be taken up over 1-1/2 years back, the GCA being 1,15,890 acres

but somehow the execution work has not been started, if not, what is the actual position ; and

(c) whether the Prime Minister has ordered (i) monitoring the execution of the project closely and (ii) to see if the project can be further expedited; if so, what action has been taken by the Government in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION (SHRI Z.R. ANSARI): (a) and (b). The Western Kosi Canal Project was originally started in 1962 but the work could not be continued due to lack of clearance from His Majesty's Government of Nepal. The work on the project could be effectively started in Nepal and Indian territory in 1973-74, after reaching an agreement with his Majesty's Government of Nepal. The Scheme is expected to be completed by 1987. The construction work of Jhanjharpur branch canal was suspended by the Government of Bihar due to resistance from the local people. Detailed surveys and investigation for alternative alignments for this branch were carried out but no suitable alternative could be found. The matter was discussed between officers of the Central Water Commission and the State Engineers, in a meeting held on 21-4-1982 and it was decided that the State Government may take up construction work of Jhanjharpur branch canal as per approved original alignment.

(c) Yes, Sir. The Project is being already monitored by the Central Water Commission. The possibility of expediting the completion of the project was discussed with the State Government who have expressed a view that on account of various difficulties like land acquisition, public objections relating to alignment of channals, shortage of funds etc.; it will not be possible to complete it before June, 1987.

राजस्थान में वितरण प्रणाली में सुधार करना

4582. श्री अशोक गहलोत : क्या नागरिक पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) वितरण प्रणाली में सुधार करने के लिए सरकार क्या उपाय कर रही है;

(ख) चालू वर्ष के दौरान राजस्थान को कितना राशन आबन्धित किया गया; और

(ग) क्या सरकार राज्य सरकारों की वितरण प्रणाली पर नजर रखती है और यदि हां, तो वे कमियां क्या हैं जिन पर सरकार का ध्यान गया है और उन्हें दूर करने के लिए क्या कदम उठाए गए हैं ?

कृषि तथा नागरिक पूर्ति मंत्रालयों में उप मंत्री (श्री मोहम्मद उस्मान आरिफ) : (क) और (ग) राज्य सरकारों/संघ राज्य क्षेत्र प्रशासनों की अपने-अपने क्षेत्रों में सार्वजनिक वितरण प्रणाली को लागू करने की जिम्मेदारी है। तथापि, केन्द्रीय सरकार इस विषय में अपनी ओर से अनुरोध तथा मार्गदर्शक सिद्धान्त भेजती रही है और यह राज्य सरकारों तथा संघ राज्य क्षेत्र प्रशासनों के परामर्श तथा तालमेल से देश में इस प्रणाली के कार्यकरण की परीक्षा भी कर रही है। इस प्रणाली का समय-समय पर मूल्यांकन करने के लिए केन्द्रीय नागरिक पूर्ति मंत्रों की अध्यक्षता में एक राष्ट्रीय परामर्शदात्री परिषद् का गठन किया गया है, जिसमें अन्य लोगों के साथ-साथ राज्यों के नागरिक पूर्ति मंत्री भी हैं। इन पुनरीक्षाओं तथा मूल्यांकनों के परिणामस्वरूप स्थिति का सामना करने के लिए